

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 54 OF 2019 &
IA NOS. 56, 607, 633 & 905 OF 2019**

Dated: 24th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

GRIDCO Limited ... Appellant(s)

Versus

GMR Kamalanga Energy Limited & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. R. K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent (s) : Mr. M. G. Ramachandran, Sr. Adv.
Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Ms. Anushree Bardhan for R-2 to R-5

Mr. Ravi Kishore
Ms. Rajshree Chaudhary for R-6

ORDER

IA NOS. 607, 633 & 905 OF 2019

For the reasons set out in the applications, delays in filing rejoinders/reply are condoned and the rejoinders/reply are taken on record. Applications are disposed of.

APPEAL NO. 54 OF 2019

Learned counsel for Appellant seeks one week more time to file rejoinder. Time is granted. He may file the same with IA on or before 31.07.2019 with advance copy to the other side.

List the matter on **07.08.2019**.

(S.D. Dubey)
Technical Member
tpd/mkj

(Justice Manjula Chellur)
Chairperson